

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 113**  
**(IB)-694(PB)/2018**

**IN THE MATTER OF:**

L & T Finance Ltd.

.... Applicant/petitioner

v.

Zillion Infraprojects Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 30.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

Mr. Vinod Kumar Chaurasia, Adv. with Mr. Harish Taneja, CS

For the Respondent

Mr. Krishan Kapoor & Mr. Rahul Raj Mishra, Adv.

**ORDER**

**CA-930(PB)/2019**

Service on non applicant-respondents is complete and despite service no one has put in appearance.

This is an application filed by the Resolution Professional under Section 14(1)(a) read with Section 19(2) of Insolvency & Bankruptcy Code, 2016 with a prayer for quashing notices issued by the Assistant Labour Commissioner (Central)- Office of the Deputy Chief Labour Commissioner (Central) Ministry of Labour & Employment, Government of India-Patna. A consequential prayer has also been made to grant stay on all discussions/conciliation proceedings under Section 12 of Industrial Dispute Act, 1947 to stay the enforcement of Section 21(4) of the Contract Labour (Regulation



& Abolition) Act, 1970 against corporate debtor to assist the Resolution Professional in the Corporate Insolvency Resolution Process. According to the averments made, the petition for Corporate Insolvency Resolution Process was admitted on 05.02.2019 being CP. No. (IB)-694(PB)/2018 and the Corporate Insolvency Resolution Process was commenced. The order also specified the imposition of moratorium under Section 14 of Insolvency & Bankruptcy Code, 2016. Despite that the respondent Assistant Commissioner have issued notices. The prayer made with regard to any notices or proceedings against the corporate debtor would be barred by the provisions of Section 14 and the express order passed by this Tribunal while admitting the petition on 05.02.2019. Accordingly, all the notices issued to the Corporate debtor or any proceedings initiated against the corporate debtor during the period of moratorium shall remain stayed and any notices issued to the corporate debtor shall not be given effect.

CA-930(PB)/2019 stands disposed of.

**CA-860(PB)/2019**

Ld. Counsel for the applicant seeks and is granted one week time to file rejoinder with a copy in advance to the counsel opposite.

List for further consideration on 13.06.2019.

*Sdl*

**(M.M.KUMAR)  
PRESIDENT**

*Sdl*

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**